

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
LEGISLATIVE DEPARTMENT

**LOK SABHA**  
**UNSTARRED QUESTION No. 4316**  
**TO BE ANSWERED ON FRIDAY, THE 20<sup>th</sup> DECEMBER, 2024.**

**Uniform Civil Code**

†4316. Shri Rajkumar Roat:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the guidelines issued by the Union Government to implement the Uniform Civil Code in various States and the names of the States where Uniform Civil Code is already in force;
- (b) the details of the sections and communities consulted while implementing the Uniform Civil Code in various States considering the views expressed in the drafting Committee of constituent assembly that no law can be imposed without consent of all sections/communities;
- (c) whether the groups/individuals were consulted and their consent taken while implementing Uniform Civil Code in scheduled areas of various States, if so, the details thereof; and
- (d) the likely impact of the implementation of the said code on scheduled areas?

**ANSWER**

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE  
MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE  
IN THE MINISTRY OF PARLIAMENTARY AFFAIRS  
(SHRI ARJUN RAM MEGHWAL)**

- (a) : No such guidelines were issued by the Government of India to State Governments for implementing the uniform civil code.

(b) : The Government of India has referred the proposal to undertake examination of various issues relating to uniform civil code and to make recommendation thereon to 21<sup>st</sup> Law Commission of India (LCI). In this regard, a consultation paper was issued by the 21<sup>st</sup> LCI for wider discussions. However, no Report on the subject was submitted by them. The 22<sup>nd</sup> Law Commission of India *vide* Public Notice dated 14.06.2023 decided again to solicit views and ideas of the public at large and recognised religious organisations over the subject. The term of the 22<sup>nd</sup> LCI has ended without submitting any Report on the subject. The Law Commission, while making their Report ensure that the widest sections of people/stakeholders are consulted in formulating proposals for law reforms. In this process, the Commission consults persons, professional bodies and academic institutions etc.

(c) : Personal laws relate to Entry 5 of List-III- Concurrent List of the Seventh Schedule to the Constitution, and hence, the States are empowered to legislate upon them. Also, the district councils and regional councils are empowered to make laws in the matters such as, inheritance of property, marriage and divorce and social customs under clauses(h) to (j)of sub paragraph (1) of paragraph 3 of the Sixth Schedule to the Constitution.

(d) : Does not arise.